## Central Administrative Tribunal Principal Bench

C.P.No.190/98 in O.A.No.952/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman Hon'ble Shri R.K.Ahooja, Member(A)



New Delhi, this the 5th day of August, 1998

N.K.Aggarwal
s/o Shri O.P.Aggarwal
r/o 101, Bahu Bali Enclave
I.P.Estension
Delhi - 110 092.
presently posted as
Inspector
Customs (Adjudication)
AIR Cargo Unit,
New Cuastoms House
New Delhi.

... Applicant

(By Shri S.K.Gupta, Advocate)

٧s.

Shri N.K.Singh Secretary Ministry of Revenue Dept. of Revenue North Block New Delhi - 110 001.

... Respondent

(By Shri R.R.Bharati, Advocate)

ORDER (Oral)

Hon'ble Mr. Justice K.M. Agarwal, Chairman

counsel for the applicant did not dispute that proper order in compliance with the directions made has been passed by the respondents. He submitted that the consequential benefits have not been given to him. We hope and trust that such consequential benefits as may be available to the applicant pursuant to the Establishment Order No.161/98 shall be given to the applicant within a reasonable time.

For

2. Subject to the observations aforesaid, Contempt Petition is dismissed. Rule nisi stands 💓 discharged. 🦠 (K.M.Agarwal) Chairman (R.K.Ahodja)
Member(A) /rao/